

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4661/2023

(Arising out of impugned final judgment and order dated 21-02-2023 in CRM-M No. 8977/2023 passed by the High Court of Punjab & Haryana at Chandigarh)

ANIKET

Petitioner(s)

VERSUS

STATE OF PUNJAB

Respondent(s)

(IA No.74908/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.74909/2023-EXEMPTION FROM FILING O.T.)

Date : 28-04-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Karan Dewan, Adv.
Miss Aanchal Jain, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

No case is made out for grant of anticipatory bail.

The Special Leave Petition is accordingly dismissed.

However, on the request made by the petitioner, one week's time is granted to the petitioner to surrender.

Thereafter, it will be open for the petitioner to apply for regular bail.

Pending applications also stand disposed of.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER